

(c) if so, the action being taken in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POJARY) : (a) Yes, Sir. Pursuant to the understanding reached between the L.I.C. Management and the representatives of the Employees' Unions the Government issued a Notification on 11.4.1985 altering the terms and conditions of service of Class III and Class IV employees of L.I.C. City Compensatory Allowance is one of the items revised upward. As against a fixed amount of Rs. 20/-p.m. payable in respect of certain specified cities, the revision provided for increased amounts upto a maximum of Rs. 140/-p.m.

(b) & (c) No representation has been received for changing the revised policy relating to payment of City Compensatory Allowance. However, representations were received for adding satellite areas like Ghaziabad and Faridabad in Delhi for the purpose of payment of City Compensatory Allowance, but no decision has been taken in the matter.

[English]

#### Indo-Italian joint ventures

3656. SHRI Y.S. MAHAJAN : Will the Minister of COMMERCE be pleased to state ;

(a) whether there is a move to have more Indo-Italian joint ventures, joint bidding, joint tendering and sub-contracting ; and

(b) if so, the distinct advantage that accrue to India in terms of increase in trade and earning foreign exchange by these arrangements ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.A. SANGMA) : (a) In terms of bilateral trade negotiations, an emphasis is often laid on direct trade in commodities as well as participation in projects and joint ventures. A proposal for Indo-Italian Joint ventures, joint bidding, joint tendering and subcontracting was discussed by a delegation of the Federation of Indian Chambers of Commerce and Industry

which visited Rome in June, 1985. One of the subjects discussed pertained to possibilities of establishing Indo-Italian Joint ventures in third countries.

(b) Such proposals are pursued on the basis of mutuality of interest and offer scope for export of goods and services from the country.

#### Industrial cooperation between India and South Korea

3657. SHRI JAI PRAKASH AGARWAL : Will the Minister of COMMERCE be pleased to state :

(a) whether recently an agreement was signed in New Delhi between India and South Korea for industrial cooperation and promotion of trade;

(b) if so, the details thereof; and

(c) the steps proposed for increasing the trade relations between the two countries ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.A. SANGMA) : (a) No, Sir.

(b) Does not arise.

(c) Steps for increasing trade relations between the two countries include identification of Republic of Korea as a thrust market; identification of thrust commodities for exports; signing of an agreement to avoid double taxation and seeking tariff concessions under the Bangkok Agreement.

#### GATT failed to arrive at any agreement at geneva meeting

3658. SHRI SANAT KUMAR MANDAL : Will the Minister of COMMERCE be pleased to state :

(a) whether the recently held Geneva meeting on General Agreement on Tariffs and Trade (GATT) failed to arrive at any agreement in a new round of world trade negotiations;

(b) if so, the reasons therefor;